

[English]

**Export Promotion Councils**

4244. SHRI K.H. MUNIYAPPA : Will the Minister of TEXTILES be pleased to state :

(a) the names of all the Export Promotion Councils under his Ministry;

(b) the criteria of eligibility for election of Chairman to these Export Promotion councils; and

(c) the export figures, both in terms of quantity and value of exports of each of the Chairman of all the Export Promotion councils under this Ministry during the last three years?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). The names of the Export Promotion Councils under M/o Textiles, and the criteria of eligibility for election of Chairman of these Export Promotion Councils are as under :-

S. No.	Name of Organisations	Criteria of selection Chairman
1	2	3
1.	Handloom export Promotion Council - Madras	The Chairman is elected by the Executive committee at its first meeting, held after the conclusion of the Annual General Meeting of the council.
2.	Apparel Export Promotion Council New Delhi	The Executive Committee elects a member amongst the members of the Executive Committee to be the Chairman of the Council.
3.	Cotton Textile Export Promotion Council - Mumbai	The Committee of Administration elect one of its member to be the Chairman of the Committee who shall ex-officio be the Chairman of the Council.
4.	Silk and Rayon Textile Export Promotion Council Mumbai	The Chairman is elected by the Committee of Administration in its first meeting held after the Annual General Meeting of the Council.
5.	Indian Silk export Promotion Council, Mumbai	The Council is managed by the Committee of Administration and the Committee elect one of its members as the Chairman of the Council.
6.	Wool & Woollen Export, Promotion Council New Delhi	The Members of the Committee of Administration elects Chairman from amongst themselves.

1	2	3
7.	Carpet Export Promotion Council, New Delhi	there are 3 categories of membership of the Council such as from Uttar Pradesh, Jammu & Kashmir, and rest of India. The Chairman is elected by rotation from these categories Any Council Member is eligible for election as Chairman if his value of export is more than Rs. 5.00 lakhs.
8.	Export Promotion Council for Handicrafts, New Delhi	The Chairman of the Council is elected by the members of the Committee of Administration amongst themselves. The tenure of the Chairman is for 2 terms and after expiry of these 2 terms the Chairman is not entitled for holding the post for next two terms.
9.	Powerloom Development and Export Promotion Council, Mumbai	Criteria for selection of Chairman are being framed.

(c) Export Figures both in terms of quantity and value of export of each of the Chairmen of all the Export Promotion Councils under this Ministry are not maintained.

**Women Entrepreneures in Trade Related Activites**

4245. SHRI AJMEERA CHANDULAL :  
SHRI S. RAMACHANDRA REDDY :  
SHRI K.P. SINGH DEO :

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government propose to train women entrepreneurs in trade related activities particularly in Andhra Pradesh;

(b) if so, the details thereof;

(c) the approximate number of women entrepreneurs proposed to be trained during 1996-97;

(d) the different cities where arrangement has been made to train women entrepreneurs; and

(e) the details of the programme of the Government in the at direction?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (e). The State of Andhra Pradesh is included for implementation of the programme of Trade Related Entrepreneurship Assistance and development for Women in India (TREAD). Andhra Pradesh

Government has been requested to identify the agency through which the programme is to be implemented. Under the proposed TREAD programme grant not exceeding one-third of the project cost can be made available to the NGOs recommended by the State Government and acceptable to the financial institutions. In the first phase of the programme, it is proposed to take up implementation in 9 cities namely; Ahmedabad, Calcutta, Delhi, Madras, Cochin, Bhopal, Hyderabad, Bangalore and Gauhati. It is also proposed that initially in the first phase of the project about 5,000 women entrepreneurs in each centre will be selected for assistance under the programme.

#### Time Video Group

4246. PROF. AJIT KUMAR MEHTA : Will the Minister of FINANCE be pleased to state :

(a) whether a recent probe into the dealings of the "Time Video Group" has revealed involvement of film stars and leading businessmen in Hawala transactions to meet their forex requirements during overseas trips;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in the matter?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). During the course of searches of the premises connected with M/s. Times video and its partners, Income tax Department, Mumbai seized some documents relevant for investigations under Foreign Exchange Regulation Act, 1973. Investigations conducted by the Enforcement Directorate revealed some payments otherwise through authorised channels being carried on by the partners of M/s. Times Video, some film stars and businessmen.

(c) Action as envisaged under the laws is proposed to be taken.

#### Soyabean Extraction Units

4247. SHRI S.D.N.R. WADIYAR : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Soyabean extraction units in the country and location thereof;

(b) whether the Government have examined the scope of the expansion of these units; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). On the basis of tentative information, about 155 solvent extraction plants have processed soyabean seeds for recovery of oil. Of these, 74, 37 and 17 units are located in Madhya Pradesh, Maharashtra and Gujarat respectively. The activity relating to setting up of solvent extraction plant is de-

licensed. And hence any entrepreneur can take investment decision on his own, depending on his commercial judgement.

#### Seizure of Narcotics

4248. SHRI I.D. SWAMI : Will the Minister of FINANCE be pleased to state :

(a) the quantity of the narcotics seized during each of the last three years, till date; and

(b) the number of persons arrested and convicted so far together with reasons for delay in finalising their cases?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) As per the information available details of narcotic drugs seized during the last three years, (upto November, 1996), are as given below :-

Year	Quantity of Durgs Seized (in KG)				
	Opium	Hero in	Hashish	Metha-qualone	Ganja
1993	30111	1088	8238	15004	98867
1994	2256	1011	6992	45319	187896
1995	1339	1678	3629	20485	121873
1996 (upto Nov.)	2141	1054	5340	481	42406

(b) The number of persons arrested and convicted during the last three years, upto November, 1996, are as given below :-

Year	Number of Persons	
	Arrested	Convicted
1993	13723	1488
1994	15452	1245
1995	14673	2456
1996 (Upto Nov.)	9183	2070

The delay in trial is generally due to a large number of cases pending before the criminal courts, which are competent to try cases under the NDPS Act.

#### Castism and Communalism In Politics

4249. SHRI GANGA CHARAN RAJPUT : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether any effective measures have been taken by the Government to check the increasing incidents of castism and communalism in politics

(b) if so, the details thereof; and

(c) if not, the reasons therefor?